

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 614
IB-2027(ND)/2019

**IA/6720/2023, IA/6721/2023, IA/5723/2021, IA/3875/2022,
IA/4914/2023, IA/69/2023, IA/529/2024**

IN THE MATTER OF:

M/s. Tata Capital Financial Services Ltd.

...PETITIONER

Vs.

M/s. Kay Em Copper Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 09.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor

For the Applicant

:
:Adv. Aatreya Singh - IA/69/2323
and For the Respondent No. 1 in
IA/5732/2021. Mr. Abhishek
Garg; Mr. Yash Gaiha; Mr. Ranesh
Mankotia Advs. in IA/6721/2024
& IA/6720/2024

For the Respondent

:Adv. Abhishek Anand, Adv.
Sikhar Tiwari. Adv. Nakul Mohta,
Adv. Mayank Sharma and Adv.
Riya Dhingra For R1 and R2 in IA
no 3875 of 2022. Adv. Attar Singh
for R-1 in IA/5723/2021. Mr.
Abhishek Garg; Mr. Yash Gaiha;
Mr. Ranesh Mankotia Advs. for
Respondent No. 3 & 4 in
IA/3875/2022.

ORDER

IA/6720/2023 & IA/6721/2023

Ld. Counsel on behalf of the Applicant is present. Ld. Counsel on behalf of Respondent is present and submitted that they have filed their reply, however the same is not reflected on the e-portal. Ld. Counsel on behalf of

Respondent may approach the Registry and cure the defects so that it appears on the e-portal. List on **17.05.2024** alongwith other IAs.

IA/529/2024

This is an application filed by the Liquidator in terms of Regulation 15 of the IBBI (Liquidation Process) Regulations, 2016 for placing on record the 4th Progress Report for the quarter ended 31.12.2023.

Heard the Ld. Counsel on behalf of the Liquidator. The 4th Progress Report for the quarter ended on 31.12.2023 is taken on record with just exceptions.

IA is **disposed off**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)